

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1594
ANSWERED ON:21.08.2012
VIOLATION OF OFFICIAL LANGUAGE RULES
Swamygowda Shri N Cheluvarya Swamy

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has received complaints with regard to violation of Official Language Rules;
- (b) if so, the number of such cases reported during each of the last three years and the current year;
- (c) whether the Government has conducted any inquiry in this regard during the said period; and
- (d) if so, the details thereof and the outcome of the inquiry along with the steps taken to check violation of the Official Language Act?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

(a) & (b): Yes Madam, the details of complaints received in the Department of Official Language during the last three years and in the current year are given below:

Year	No. of complaint received
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2009-10	180
2010-11	167
2011-12	166
2012	63
(Till date)	

(c) to (d): As per rule 12 (1) OF Official Languages (For the official purposes of the union) Rules, 1976, it is the responsibility of the administrative head of each Central Government office to ensure that the provisions of the official languages Act and official language Rules are properly complied with and to devise suitable & effective check points for this purpose. Hence, the complaints regarding the violation & non-compliance of Official Language Rules if required are sent to the concerned offices for suitable action.